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CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Original Application No: 1103 of 1988

R.K.Tripathi .... .... Applicant.

Versus

Secretary, Ministry of Home Affairs & Others. .... .... Respondents.

Hon'ble Mr. Maharaj Din, Member-J

Hon'ble Mr. S.Dayal, Member-A

(By Hon'ble Mr. Maharaj Din, J.M.)

The applicant was a candidate for the post of Clerk Grade Examination, 1987 to be held on 14.8.1988. His candidature was rejected interpreting by the Staff Selection Commission that he was not eligible to appear in the examination. He has, therefore, filed this application under Section 19 of the Administrative Tribunal's Act seeking the relief of direction to the respondents to call him for Type Test to be held on 14.8.1988.

2. The respondents filed Counter Affidavit and resisted the claim of the applicant.

3. We have heard the learned counsel for the parties and gone through the record.

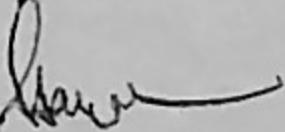
4. This is not disputed that the applicant was allowed to appear in the Written Examination and he emerged out successful. He was to appear in the Type Test to be held on 14.8.1988, but, on scrutiny of the application, the applicant was found overaged

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and was not eligible to appear in the examination itself and so, he was refused to appear in the Type Test. The Type Test was already held long back on 14.8.1988 and no interim relief in this case was granted to the applicant. So, now, the application itself has become infructuous. More so, the candidature of the applicant was also rightly rejected by the Staff Selection Commission as he was overaged.

5. Considering these facts and the circumstances of the case, we find no merit in the case, which is hereby dismissed with no order as to costs.

  
Member-A

  
Member-B

Allahabad Dated: 29th July, 1994  
/jw/